

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A.233 of 1994

New Delhi, this the 11th day of February, 1994.

Hon'ble Mr Justice S.K.Dhaon, Vice Chairman
Hon'ble Mr B.N.Dhoudiyal, Member(A)

Smt.Vijayamma Sasidharan,
Stenographer Gr.II,
Bureau of Police Research & Development,
Ministry of Home Affairs,
Govt. of India, Block XI, 3 & 4 Floor,
CGO Complex, Lodhi Road,
New Delhi. Applicant.

(by Mr C.B.Pillai, Advocate).

vs.

1. Union of India through
Secretary,
Ministry of Home Affairs,
Govt. of India, New Delhi.
2. Director General,
Bureau of Police Research &
Development, Ministry of Home Affairs,
Govt. of India, CGO Complex, Lodhi Road,
New Delhi.
3. Smt.K.A.Vijayalakshmi,
Stenographer(Gr.II),
Bureau of Police Research &
Development, Ministry of Home Affairs,
Government of India,
CGO Complex, Lodhi Road,
New Delhi.
4. Shri R.Ramesh Singh, Stenographer Gd.II,
Bureau of Police Research & Develop. Ministry
of Home Affairs,(Central Detective Training
School), Ramanathpur, Amberpet, P.O.
Hyderabad. Respondents.

Order(oral)

Learned counsel for the applicant states
that the subject matter of this application is
under consideration before the appropriate authority.
He, therefore, prays that he may be permitted to
withdraw this application with permission to file
a fresh ^{application}, if situation so demands. Permission is
granted. The application is dismissed as withdrawn.

/sds/

B.N.Dhoudiyal
(B.N.Dhoudiyal)
Member(A)

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman.